

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 7**  
**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

Capri Global Capital Ltd.	....	Applicant/petitioner
v.		
Value Infrabuild India Pvt. Ltd.	....	Respondent

**SECTION : UNDER SECTION 7 OF THE IBC, 2016**

**Order delivered on 27.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner: -

**ORDER**

**CA-526(PB)/2019:-**

After perusing the averments made in this application, we are unable to persuade ourselves to accept the prayer for intervention on behalf of the applicants who themselves are in the category of home-buyers.

The application stands disposed of.



**(M. M. KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**